

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHANDIGARH BENCH****O.A. No.060/00296/2020**

Chandigarh, this the 29th of May, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Gurmukh Singh (age 58 years) S/o Shri Jawala Singh, resident of SCF 73-74, Sector 47, Chandigarh, Postmaster (Grade-I)- 160047

....Applicant

(BY: MR. Dhiraj Chawla, Advocate)

Versus

1. Union of India through the Secretary (P), Government of India, Ministry of Communication and Information Technology, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi – 110001.
2. The Chief Post Master General, Punjab Circle, Near Hotel Shivalik, Sector 17, Chandigarh – 160017.
3. Senior Superintendent of Post Offices, Chandigarh Division, General Post Office, Sector 17, Chandigarh – 160017.

.... .Respondents

(BY: Mr. Sanjay Goyal, Advocate)

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. At the very outset, learned counsel submitted that the applicant be permitted to withdraw this O.A., enabling him to approach the respondents by filing a representation against his transfer/attachment order which as per his submissions, is punitive in nature. He prays that the



respondents be directed to consider and decide the same expeditiously.

2. The O.A. is dismissed as withdrawn. As prayed, the applicant is permitted to file a representation to the respondents for redressal of his grievance, and the respondents are directed to decide his representation, if filed, by passing a reasoned and speaking order thereon, within seven days from its receipt. No costs.

**(Sanjeev Kaushik)
Member (J)**

Place: Chandigarh
Dated: 29.05.2020

'mw'